

**Seed Corporations**

446. **Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**  
**Shri Khagapathi Pradhani:**  
**Shri Heerji Bhal:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Seed Corporations have since been set up in all the States; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) and (b). There is already a Land Development and Seed Corporation, which is a combined one for development of land, production, etc., of seeds in Punjab and Haryana and they do not propose to set up a separate Seed Corporation. Assam Government have also registered a Seed Corporation. The Governments of Andhra Pradesh, Gujarat, Madhya Pradesh, Orissa, Uttar Pradesh and Rajasthan have made provisions in their State Plans for 1967-68 for the setting up of Seed Corporations. Jammu & Kashmir, Bihar, Kerala, West Bengal and Goa do not propose at present to set up Seed Corporations. Other States are considering the proposal.

**Foodgrains Procurement and Storage Facilities**

447. **Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**  
**Shri Heerji Bhal:**  
**Shri Khagapathi Pradhani:**

Will the Minister of Food and Agriculture be pleased to state:

(a) the target in quantities of foodgrains to be procured in each State for this year; and

(b) the storage facilities arranged in each State?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) No precise targets for procurement of foodgrains during this year have so far been fixed.

(b) Sufficient storage facilities have been arranged in each State.

**Crop Insurance Schemes**

448. **Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**  
**Shri Khagapathi Pradhani:**  
**Shri Heerji Bhal:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether legislation for crop insurance has since been introduced in all the States; and

(b) if not, the names of the States which have not yet introduced it?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) and (b). For the success of Crop Insurance scheme and for providing an accurate actuarial basis for its implementation participation of all the farmers in the selected area is essential. This means that the crop insurance in selected areas will have to be compulsory for all agriculturists. Compulsory crop insurance cannot be introduced without suitable legislation. For this purpose, a bill has been drafted and is being processed with a view to introduction in the Parliament in due course, as insurance is a subject in the Union List. A model scheme on crop insurance is also under preparation and will shortly be circulated to various States for eliciting their opinion.

In such view of the matter, the question of introduction of legislation for crop insurance in the States at this stage does not arise.